IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1244 of 2021

Zaharul Ansari … Petitioner
Versus
The State of Jharkhand… Opposite Party

CORAM:HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Abhishek Singh, Advocate
For the State : Mr. S.K. Tiwari, Spl. P.P.

Order No.02 Dated- 25.03.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit regarding paragraph no.10 of the anticipatory bail application wherein it has been mentioned that the petitioner has no criminal antecedent.

List this anticipatory bail application after filing of the said supplementary affidavit under the heading '**for Admission'**.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-